

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:90

ANSWERED ON:24.11.2014

AMENDMENT IN IT ACT

Pal Shri Jagdambika;Reddy Shri Ponguleti Srinivasa;Singh Shri Sunil Kumar

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

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(a) whether the Government has set up an Advisory Committee to suggest ways to block the objectionable contents including pornography from Public access on Internet;

(b) if so, the details thereof;

(c) whether the Government has sought foreign assistance in this regard and if so, the details thereof;

(d) whether the Government has any proposal to amend the Information Technology (IT) Act 2000 to check uploading of obscene pictures and Child pornography on the Internet;

(e) if so, the details thereof; and

(f) the other steps taken / being taken by the Government in this regard?

Answer

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) and (b): The Information Technology Act provides for Cyber Regulations Advisory Committee (CRAC) to advise the Government either generally as regards any Rules or for any other purpose connected with Information Technology Act and to advise controller in framing the regulations under Information Technology Act. The meeting of the Cyber Regulation Advisory Committee, which has members from all sections of the Society including Government, Industry, Civil Society and Academia, was held on 5th Sept. 2014 to suggest ways to block the objectionable contents including pornography from Public access in the country on Internet.

(c): No Foreign assistance has been sought to block the objectionable contents including pornography from public access on Internet.

(d), (e) and (f): There is no proposal with the Government to amend Information Technology Act 2000. Existing provisions of the Indian Penal Code and Information Technology Act, 2000 and Rules framed therein provides the legal framework to address the issue of Pornography.